

(GB)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A.NO.245 of 1996.

Between

Dated: 23.2.1996.

1. S.A.Sattar.  
2. G.Peterl Paul

... Applicant

And

1. Govt. of Andhra Pradesh, rep. by its Chief Secretary,  
Secretariat Buildings, Hyderabad.  
2. The Union Public Service Commission, rep. by its Chairman,  
Dholpur House, New Delhi.  
3. Union of India, rep. by its Secretary, Ministry of Home  
Affairs, North Block, New Delhi.

... Respondents

Counsel for the Applicant : Sri. G.V.R.S.Vara Prasad

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

: Sri. I.V.R.K.Murthy

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:....2/-

JUDGEMENT

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Dt: 23.2.96

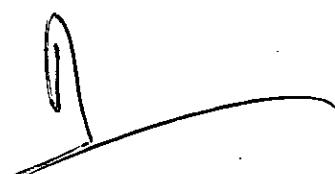
Heard Shri GVRS Vara Prasad, learned counsel for the applicants, Shri N.R.Devaraj, learned standing counsel for R-2 and R-3 and Shri V.Rajeswara Rao for Shri IVRK Murthy, learned special counsel for R-1.

2. This OA is called on the basis of the letter of the applicants' counsel dated 23.2.96. There are two applicants in this OA who are aspirants for promotion to the cadre of IPS. This OA is filed for the following reliefs:

i) to declare the Regulation 7(4) and the First proviso thereunder of the Indian Police Service (Appointment by Promotion) Regulations, 1955, as illegal being self-contradictory and also contradictory to Regulation 5(1) by declaring that the select list shall ordinarily be in force from 1st April to 31st March of the subsequent year;

(ii) to consequently direct that the select list in force as on date shall be valid upto 31.3.1996;

(iii) to consequently direct the respondents to fill up the vacancies that would arise on or before 31.3.1996 by the applicants whose names are at Sl.Nos.5 and 6 respectively in the approved select list in force; and



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(iv) to declare the proposals sent by R-1 in December 1995 as illegal.

3. It is now stated that both the applicants want to withdraw this OA for personal reasons. Shri V.Rajeswara Rao on behalf of Shri IVRK Murthy submitted that he has no objection for permitting to withdraw this OA.

4. In view of the above, the OA is dismissed as withdrawn. No costs.

*on 9*  
(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 23rd February, 1996.  
Open court dictation.

*26/2/96*  
Deputy Registrar (Judl.)

vsn

Copy to:-

1. Chief Secretary, Govt. of Andhra Pradesh, Secretariat Building, Hyderabad.
2. The Chairman, Union Public Service Commission, Dholpur House, New Delhi-11.
3. The Secretary, Ministry of Home Affairs, Union of India, North Block, New Delhi.
4. One copy to Sri. G.V.R.S.Vara Prasad, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. I.V.R.K.Murthy, SC for AP State, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

9/13/82  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

R. Rangarajan  
HON'BLE SHRI A. B. GORTHI: MEMBER(A)

HON'BLE SHRI

DATED: 23/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN

O.A. NO. 245/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

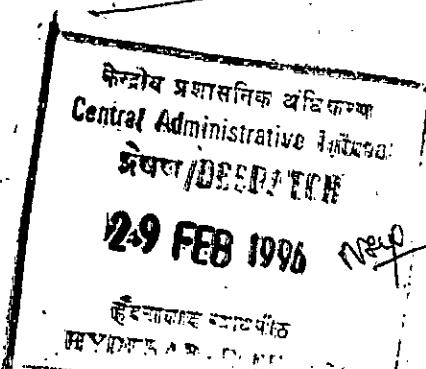
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

\* \* \*

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